

| Sl. No. | State/UT | CR | CS | CV | PAR | PCS | PCV |
|-------------------|-------------|-------|-------|------|-------|-------|-------|
| 34. | Delhi UT | 87 | 75 | 5 | 107 | 104 | 9 |
| 35. | Lakshadweep | 0 | 0 | 0 | 0 | 0 | 0 |
| 36. | Puducherry | 14 | 9 | 0 | 5 | 9 | 0 |
| TOTAL UTs | | 102 | 86 | 5 | 116 | 116 | 9 |
| TOTAL (ALL INDIA) | | 47064 | 34163 | 5102 | 79031 | 69374 | 10562 |

Note: Disposal of cases/persons by police/courts may includes cases/persons of previous years also.Total crimes against SCs include cases reported under Protection of Civil Right Act, SC/ST (POA Act and IPC without the SC/ST (POA) Act.

Source: Crime in India.

Report from U.P. Government on Dadri incident

1204. SHRI K. RAHMAN KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any report from the Uttar Pradesh Government on the communal incident involving murder of a person of Dadri in Uttar Pradesh;

(b) if so, the details thereof; and

(c) what preventive measures have been taken to prevent recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) As per report received on 5.10.2015 from the Government of Uttar Pradesh, some members of a particular community entered the house of a person on the intervening night of 28-29 September,2015 and beat him and his son on the allegation of slaughtering a banned animal. One of the persons later succumbed to his injuries. The State Government had informed that cases were registered in the Police Station Jarcha, Dadri, under Case Crime No. 241/15–Articles 147, 148,149, 323, 504, 506, 307, 427 and 458 against 10 persons.

(c) 'Public Order' and 'Police' are State subjects as per the provisions of the Constitution of India. The responsibilities of maintaining law and order, investigation, registration/prosecution of crimes, protection of life and property including that of minorities, rest primarily with the respective State Governments.

To maintain communal harmony in the country, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing

of intelligence, sending alert messages, sending advisories, sending Central Armed Police Forces, including the composite Rapid Action Force created specially to deal with the communal situations, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. The Central Government has circulated revised Guidelines to promote communal harmony to the State and Union Territories in 2008, which inter-alia, lay down standard operating procedures to be put in place to deal with situation arising out of the communal violence. They also delineate preventive and administrative measures to be taken to maintain communal harmony. These guidelines are reiterated while sending advisories.

Inconvenience to public during PM/VIP movement in Delhi

1205. SHRI NARENDRA BUDANIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the fact that during Prime Minister/VIP movement in Delhi, the people of Delhi have to face a lot of inconvenience;

(b) if so, whether Government has made any efforts to do away with the inconveniences to the public during the movement of the Prime Minister/VIP;

(c) whether any arrangement of airways has been made by Government at the arrival of the Prime Minister/VIP in Delhi, so that the public of Delhi do not face inconvenience, if so, the details thereof; and

(d) if not, the reasons therefor and whether the public of Delhi will always face problems and inconvenience?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) Delhi Police has reported that during the VVIP movements, Delhi Traffic Police makes necessary arrangements to ensure that minimum inconvenience is caused to the general public and overall uninterrupted flow of traffic is broadly maintained. Diversions are kept to the minimum and efforts are made to avoid any hardships to the road users and to meet emergent situation. Due to the grave security threat, information related to movements/routes of VVIPs is kept secret. However, some of steps undertaken by Delhi Traffic Police to ensure smooth movement/flow of traffic for general public during movement of VVIPs are as follows:-

- Traffic staff deployed for VVIP route duties are regularly briefed and sensitized to ensure that common people do not suffer in such traffic situations.